

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE - CHENNAI.
Original Application No. 108 of 2023 (SZ)

BETWEEN

VASPARI LINGAIAH & ORS

..... APPLICANT(S)

VERSUS

STATE OF TELANGANA & OTHERS

.....

RESPONDENT(S)

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T. RAGHAVAN, ADVOCATE

MoEF&CC

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI.**

ORIGINAL APPLICATION NO. 108 OF 2023

IN THE MATTER OF:

VASPARI LINGAIAH & ORS.

.....APPLICANT (S)

VERSUS

STATE OF TELANGANA & ORS.

.....RESPONDENT(S)

**REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,
FORESTS & CLIMATE CHANGE (RESPONDENT No. 2).**

I, Sh. Tarun Kathula, S/o Shyamala Rao, aged about 46 years working as Director/Scientist 'F' in the Ministry of Environment, Forest and Climate Change having office at Hyderabad do hereby solemnly affirm and state as under:

1. That I, in the capacity of Director/Scientist 'F' in the Ministry of Environment, Forest and Climate Change, am fully conversant with facts of the case and competent to swear this affidavit on behalf of the answering Respondent No. 2.
2. That the instant matter has been filed against the water and soil pollution was caused by two pharmaceutical and Chemical Industries which are situated near the applicants' fertile lands and due to illegal discharge of various chemicals resulting into tremendous level of pollution in the ground water as well as the soil.
3. That with regard to the prayers/ issues related to environment compensation for loss caused to their livelihood due to industrial pollutants, the following are submitted:

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004

- a. That the main mandate of MoEF&CC is policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs).
 - b. It is submitted that Environment (Protection) Act, 1986 empowers the State Pollution Control Boards to take all such measures as it deems necessary or expedient for the purpose of protection and improving the quality of environment and prevention, controlling and abating environmental pollution.
 - c. That the Central Government has enacted Water (Prevention and Control of Pollution) Act, 1974, which specifically deals with issues related to control and abatement of pollution in water bodies including drains. The implementation of the provisions of these Act are with the Central Pollution Control Board (CPCB) and concerned State Pollution Control Boards (SPCBs).
4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may be deemed fit and proper in the facts and circumstances of this case.

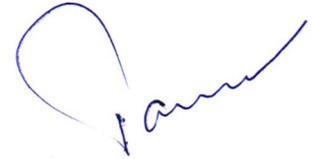


DEPONENT

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

VERIFICATION:

Verified at Hyderabad on this the 20th day of November 2023 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

**DEPONENT**

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004